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Government can

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Mentions

Special

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SHRI
                                                                   <sup>®</sup> 'inister did not
BASUMATARII
                                                                     hief Minister.
rani had been elect
Assembly in reserve
                                                                       a mo emel
Minister now. Thereis
                                                                  them. They have
       te Home M.
                                            a recently appointed juntor
  tribals as "at
                             · is no:
                                            Minister, who does not know anything, to
unfortunate. I am her.
                              ny years.
                                            ta!!
I am part of the country
                                  ne I
                                            fro
got elected overwhelmingly
                                  JOVET
                                            quc
                                  P is
        lures and ineffici
                                            6.31
                                                     usien to their grievances, they
the Bodo tribals from the torests.
                                                    ing About 130 Bodo boys have
Bodos are mostly inhabiting in the forests
                                            عده
                                                                       the Central
                 They are looking after
                                            Gov
                                                             . Je micryene and take
                Government do not
                                            necessary
                                                             · defuse the situation.
know why Bodo tribals are there in the
                                            the bloodshed would continue.
forests. Our Congress Gov
                                            to protect the interests of this
established High Schools
                                                              ernment
also for them here and there,
                                                              1 ~~-son can purchase
riculture Minister is not here out ne
                                            land
                                                                   person can stay
knows very well that there is a big
                                            there
                                                                       inment does
agriculture farm consisting o
                                                                       1 Pat fellow
                                            not -
land belonging to the Century construction
                                            any :
                                                          rally, the
ment and this farm is being looked after
                                            getti:
                                                          , 4 41
by the Bodo people and they are also
                                            their
being evicted from their homes and
                                            urge
hearths because they are surrounded that
                                            in th
                                                                    we abstall a
farm. Madam, if you ring the bell, then I
                                                                    appeal
cannot speak.
                                            6,,,,,
  THE DEPUTY CHAIRMAN: I
                                            concer
would like you to speak but I am only
reminding you about the time. You can
                                                       . . . .
Sherr now
                                                       directly
                               -1200-
                                                                        our senti-
            Thank
                    you. Now, why
                                                                     imment has failed to do any-
                                            them.
        y can't they do anything them-
                                            Delay in Fixation
serves and why do they request the Cent-
                                                   on Crude Of
ral Government to deploy the army? I
would like to tell you that even the army
                                              SHRI RAOOF
carr ' ins them. This is happening be-
                                            jarat): Madam, befor
City
         the very beginning, they did
                                            mention, I want
      serve any norm. 137 ASIs were
                                            this august Hou
                                            Death An.
appointed recently but not a single per-
                                            Kolam Ara
son from this tribe has been taken 200
                                                                J. WC 4.
posts of clerks and officers were filled up
                                                                dary and
                                              ough you, Madain, that the Govern-
recently but not a single tribal wa-
                                              ent should observe the celebration with
appointed. Why these reservations as
                                            due solemnity and importance. (Interrup-
not being observed by the
                                            tion). No, I thought if
  the situation continues
            students will come and join
                                            31st death anniversage
                                            Kalam Azad, I m.
              The agitating people re-
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Minister to real them.

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Madam, Gujarat and Assam are the re oil prof Totes Gumai: " cent of jara .counts fo the on-shore crude oil country. It is justifiable, agreement, e.g. the State of Guiarat gets its due share in terms of royalty in crude oil. The © ernment of India had fixed the covalts crude oi efferr. proci. The Central and Du ance the rate of Governo: three years. The State roy: GA he people of Gujarat at rate of royalty at Rs. does not reflect the crude oil. The State sent a memorandum on Go₁ 12.1 1968 for revision of royalty I for the fixation of the rate of royalty based on the net back value of the crude oil which can be arrived at by calculating backwards from the prices of the final products derived from crude oil. Accordingly it was represented that the rate of royalty works out to Rs. 683,50 per tonne of crude oil and the State Government has rightly claimed this amount. The State Government is also entitled to a sum of Rs. 200 crores as arrears of royalty for the period from

Madam, in view of the critical financial position of the State due to three consecutive years of drought, the State Government requested the Union Finance Ministry and the Ministry of Petroleum to consider the release of Rs. 200 crores which can be adjusted towards payment of arrears on account of the royalty rate that may be announced later with effect from 1-4-1987. It is unfortunate that the Central Government is delaying this payment on the plea that the royalty is paid by the oil companies and it is only fixed by the Central Government. We have also come to know that the whole issue of fixation of royalty rates is now under the consideration of a Secretary-level committee in the Union Government. But the delay, for whatever reason, is

April, 1987 to March, 1988.

most unfortunate and the people of Gujarat are dismayed over the Central Government's delaying tactics.

Madam, whenever the royalty rates are fixed, they should be just and should be arrived at in a logical and fair manner. The real value of crude oil should be arrived at by the net back value method and should not be subjected to deduction of elements like oil development cess, sales-tax, etc. And the royalty should be payable at 20 per cent of the sale price as arrived at by the net back value method. Madam, it is a well-kno prices of petroleum pro-Government of India higher than what would be justified on the basis of the cost of production of each product. The huge surplus between the cost of production and the final prices payable by consumers is credited to the Government of India either in the form of excise or in the form of other levies or by way of profit. It would, therefore, be reasonable that the rate of royalty should have a direct relationship to the prices of petroleum products and the surplus generated from the point of extraction of crude oil to the consumers' use should be shared between the Centre and the oilproducing States. The Central Government gets a much larger revenue as compared to the State Government and thus deprives it of its legitimate source of income. The net value of crude oil has been worked out by the State Government to be Rs. 3417.47 per metric ton. Twenty per cent of this amount, that is Rs. 683.50 per metric ton should accrue to the State Government as royalty.

Madam, I therefore plead that the royalty on crude oil payable to Gujarat should be released immediately by the oil companies after its fixation by the Union Government. Thank you.

SHRI VITHA
(Gujarat): Madam,

SHRI CHIMANBHAI MEHTA (Gujarat): Madam, I associate myself with the special mention made by Mr. Valiullah.

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SHRI CHHOTUBHAI PATEL (Gujarat): Madam, I also associate myself with Mr. Valliullah. What is due to it should be immediately paid to the State Government of Gujarat.

1.00 PM.

SHRIMATI SUDHA VIJAY JOSHI (Maharashtra): I associate myself with the viewpoint of Shri Raoof Valiullah. Maharashtra is also entitled to royalty for oil and gas from Bombay High. Maharashtra should get its due share.

Delay in the Completion of the Work of the Wage Board for Working Journalists and Non-Working Journalists due to Non-Cooperation by Employers' Representatives

SHRI KAPIL **VERMA** (Uttar Pradesh): Madam , Deputy Chairman, through you I wish to draw the Government's attention to a very important matter. Working journalists and non-working journalists all over the country who were eagerly looking forward to the Wage Board's report are feeling deeply concerned at the decision of the employers' representatives to abstain from attending the meetings thereby creating a serious apprehension in the minds of newspaper employees that the fresh wage fixation is likely to be indefinitely delayed. It appears from the concerted action of the Indian Newspapers Society and the Indian Language Newspapers Association to abstain from the meetings of the Wage Board and making certain allegations that they are all building up a case for challenging the decision of the Government on the fixation of the rates of wages in a court of law and also delay the process of wage revision in the newspaper industry which has been long overdue. The employees' organisations which have held a massive demonstration in front of INS building in Delhi on February 16 have made it clear that they will not tolerate any further delay in wage revision in the newspaper industry as a result of certain moves of the employers. The employees have threatened a struggle if it

is forced on them. It is the duty of the Government to ensure that there is no unrest in the newspaper industry and the Wage Boards conduct their business smoothly and all sections cooperate so that their work is completed by March 31 as scheduled. I hope that the Wage Board will complete its work by March 31. It is good that the Wage Board which had to adjourn due to lack of quorum because of the employers' representatives absence on February 13, sat for 12 hours on February 16 despite the boycott. Government should call the representatives of the employers and ask them to attend the Wage Board's meetings and cooperate with it. The Board should also be asked by the Government to expedite and submit its report by March 31 so that the journalist and non-journalist employees get what is long overdue for them.

SHRI VITHALBHAI M. PATEL (Gujarat): I support the Special Mention of Shri Kapil Verma.

Need for a Comprehensive Legislation for the rehabilitation of the disabled

SHRI B. SATYANARAYAN RED-DY (Andhra Pradesh): Madam, Deputy Chairperson, through you, I would like to bring to the serious notice of the Central Government the need for an early legislation with regard to the disabled persons in the country. There are a large number of people in the country suffering from disabilities and who are in need of rehabilitation services. Job opportunities and prospects for the disabled are minimal and tackling this problem of rehabilitation of the physically handicapped is quite a gigantic task. It should be tackled in a most dedicated spirit, of course, schools and institutions do a certain amount of service but they cannot arrange for a complete rehabilitation of the disabled unless suitable jobs are identified for them. Although there are certain executive orders in force in the country for providing suitable employment to the handicapped, these orders do